

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S. PLUTUS INFRAVENTURES PVT. LTD.

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Plutus Infraventures Private Limited
2.	Date of incorporation of corporate debtor	17/10/2014
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies- Chattisgarh
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51432CT2014PTC001546
5.	Address of the registered office and principal office (if any) of corporate debtor	Reg. Office: PARADISE, Ring Road No.-1 Kaushal Ghri Nirman Samiti, Raipura Chowk, Raipur CT 492001 IN
6.	Insolvency commencement date in respect of corporate debtor	15.03.2022
7.	Estimated date of closure of insolvency resolution process	11.09.2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Pankaj Khetan; IBBI Regn. No: IBBI/PA-002/IP-N00010/2016-17/10014.
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Reg. Add.: K-37/A, Basement, Kailash Colony, Near Kailash Colony Metro Station, Delhi-110048. E-mail: ippankajkhetan@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Add: K-37/A, Basement, Kailash Colony, Near Kailash Colony Metro Station, Delhi-110048 E-mail: cirpplutusinfraventures@gmail.com
11.	Last date for submission of claims	29.03.2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://www.ibbi.gov.in/home/downloads Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s Plutus Infraventures Pvt. Ltd. on 15.03.2022.



The creditors of M/s. Plutus Infraventures Pvt. Ltd., are hereby called upon to submit their claims with proof on or before 29.03.2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class N/A in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.


Name: Pankaj Khetan

IRP in the matter of M/s. Plutus Infraventures Pvt. Ltd.
IBBI Regn. No: IBBI/PA-002/IP-N00010/2016-17/10014.

Date: 17.03.2022

Place: Raipur

